

Statement

The details of Central and Centrally Sponsored Schemes for SCs and STs are given below.

S.No.	Name of the Scheme
1	2
1.	Special Central Assistance to Special Component Plan for SCs.
2.	Centrally Sponsored Scheme of Share Capital Assistance to Scheduled Castes Development Corporation of the States/UTs.
3.	Post Matric Scholarship to SC/ST Students.
4.	Pre-Matric Scholarship to Children of those engaged in unclean occupations.
5.	Book Banks
6.	Coaching and Allied Scheme.
7.	Girls Hostels for SCs
8.	Boys Hostels for SCs
9.	Special Educational Development Programme for SC Girls belonging to very low literacy level.
10.	Upgradation of merit of SC/ST students of IX-XII standard.
11.	Liberation and Rehabilitation of Scavengers and their dependents.
12.	Implementation of PCR Act and SC&ST (Prevention of Atrocities) Act.
13.	Grant in aid to Voluntary Organisations working for Scheduled Castes.
14.	Special Central Assistance for Tribal Sub Plan.
15.	First Proviso to Article 275(i) of the Constitution.

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| 16. | State Tribal Development Cooperative Corporation. |
| 17. | Grain Bank for Scheduled Tribes. |
| 18. | Educational Complex in Low Literacy Pockets for development of ST women. |
| 19. | Girls Hostels for STs. |
| 20. | Boys Hostels for STs. |
| 21. | Ashram Schools in Tribal Sub Plan Areas. |
| 22. | Vocational Training Centres. |
| 23. | Research and Training. |
| 24. | Development of Primitive Tribal Groups. |
| 25. | Grant in aid to Voluntary Organisations for Welfare of STs. |

*[English]***Migration from Border Areas**

1594. SHRI LAKSHAMAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether due to continuous firing by the Pakistan forces in Kargil and other areas, many people have started shifting from the villages;

(b) if so, the details thereof;

(c) whether the Government have granted Rs. 5,000/- to each household in Kaksar to construct bunkers;

(d) if so, whether people have constructed bunkers close to their homes; and

(e) the concrete measures worked out by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) A number of border villages of

Kargil, Gurez, Kamah, Keran, Matchil and Uri in Kashmir Division and Bishnah, Samba, R.S. Pura and Hiranagar in Jammu division have been subjected to heavy shelling from across the border. The inhabitants of these villages had to temporarily shift from their villages for safer places.

(c) and (d) Yes, Sir. An amount of Rs. 5000/- alongwith CGI sheets costing approximately Rs. 2000/- has been given to each house-hold of village Kaksar, being the severely affected village, due to shelling. 85 numbers of bunkers stand constructed since October, 1997. These bunkers have been constructed by the people themselves and are close to their houses.

(e) State Government have announced free ration for the victims of border firing. The State Government have also been informed that they can take up the construction of bunkers/shelter sheds under the Employment Assurance Scheme.

[*Translation*]

Inclusion of Ramgarhia Sikh in O.B.C. List

1595. SHRI JAGAT VIR SINGH DRONA:
SHRI GORDHANBHAI JADAVBHAI JAVIYA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government have included any castes in the lists of SCs/STs/OBCs in the current year;

(b) if so, the details thereof; and

(c) the details of proposals received by the Union Government from the State Government to include certain castes in the lists of SCs/STs or OBCs?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) No, Sir.

(b) Does not arise;

(c) 249 proposals have so far been received from States/U.Ts for inclusion of communities in the lists of Scheduled Castes and Scheduled Tribes. As regards O.B.Cs, proposals are not received in this Ministry and instead these are referred by the States/U.Ts to the National Commission for Backward Classes.

[*English*]

Assault on Women

1596. SHRI BALRAM SINGH YADAV:
SHRI A.C. JOS:
SHRI N. DENNIS:
SHRI SUSHIL KUMAR SHINDE:
SHRI N.K. PREMCHANDRAN:
SHRI MULLAPALLY RAMACHANDRAN:
SHRI RAMKRISHNA BABA PATIL:
SHRI N.N. KRISHNADAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the women belonging to minority communities have been physically assaulted in Madhya Pradesh and Baghpat recently;

(b) if so, the details thereof;

(c) the stage at which the legal proceedings in the matter stands at present;

(d) the number of persons arrested so far and charges made against them; and

(e) the preventive steps taken by the Union Government for checking such heinous crimes?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Yes, Sir. As per available information an incident each at Jhabua (MP) and Baghpat (UP) relating to attack on Women belonging to minority community has taken place recently.

(c) to (e) 'Public Order' and 'Police' are State subject as per the Constitution of India. The registration, investigation and detection of crime as well as the prevention of crime are primarily the responsibility of the State Govts. Details of individual cases are not maintained at the Central level.

Although it is essentially for the State Governments to deal with crime. The Central Govt. has been providing assistance to the State Governments for improving their policing infrastructure, besides sharing intelligence with them. It has also constituted a Special force, called Rapid Action Force, for assisting the State Governments in controlling communal situations.

Guidelines have also been issued, from time to time, drawing the attention of the State Govts. to the need for